

(घ) दिल्ली प्रशासन ने सूचित किया है कि उसके पास इस सम्बन्ध में ठीक-ठीक जानकारी नहीं है। फिर भी हो सकता है कि कुछ मामलों में फर्श पर कोटा पत्थर जमावे के लिए चूना और राख का उपयोग किया गया हो।

Annual Plans set for Jammu and Kashmir

3758. SHRI GHULAM RASOOL KOCHAK: Will the Minister of PLANNING be pleased to state:

(a) whether the State Government of Jammu and Kashmir has pointed out to the Union Government that Annual Plans set for Jammu and Kashmir during 1982-83 are not sufficient to meet the minimum needs of the State;

(b) if so, whether Jammu and Kashmir State is the only State where over-drafts have not been registered;

(c) whether Jammu and Kashmir Government feels that sufficient funds have not been allotted to the State during the last financial year 1981-82;

(d) whether in view of the States complaint, Government have agreed to provide more funds to the State during the next financial year; and

(e) if so, to what extent?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) No, Sir.

(b) Jammu and Kashmir does not bank with Reserve Bank of India and hence the question of their registering any overdraft does not arise.

(c) No, Sir. The Annual Plan outlay for 1981-82 was raised from Rs. 160 crores to Rs. 165 crores to meet the essential requirements of few on-going projects.

(d) and (e). Do not arise.

News item captioned "Crime thrives as protection"

3759. SHRI SHEO SHARAN VERMA:

SHRI BAPUSAHEB PARULEKAR:

DR. A. U. AZMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "Crime thrives on protection" and 'Drive to trace proclaimed offenders' appearing in the Times of India of 5 and 10 February, 1982 highlighting (i) meeting with senior officers to protest against protection to notorious criminals and involving innocent persons in their places; (ii) payment of Rs. 5 lakh per month for the protection of underworld bosses; (iii) failure to arrest 3500 proclaimed offenders by the police; (iv) dressing down of a sub-inspector by a senior police officer on the hauling and catching of a notorious charas dealer in July, 1980; (v) stricter control over police officers specially those posted in important field;

(b) if so, the reaction of Government thereto; and

(c) the action taken, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): (a) Yes, Sir.

(b) and (c). The Delhi Administration is looking into the matter contained in the Press report.

Faquir Chand Committee report on E.P.F.

3760. SHRI RAJESH KUMAR SINGH: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the recommendations made by Faquir Chand Committee, set up by Government in 1979 have not been implemented so far in